



**TAMIL NADU LEGISLATIVE ASSEMBLY
(TENTH ASSEMBLY)**

**SIXTH SESSION-THIRD MEETING
From 30th December 1993 to 5th January 1994)**

RESUME OF BUSINESS

**Legislative Assembly Secretariat,
Madras-600 009.**

PREFACE

This publication contains a brief resume of the business transacted by the Tenth Tamil Nadu Legislative Assembly during its Third Meeting of the Sixth Session held from 30th December, 1993 to 5th January, 1994.

Madras-600 009
Dated: 17th February 1994

C.S. JANAKIRAMAN,
Secretary

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**TAMIL NADU LEGISLATIVE ASSEMBLY
TENTH ASSEMBLY - SIXTH SESSION -THIRD MEETING**

**RESUME OF BUSINESS TRANSACTED DURING MEETING HELD ON 30TH AND
31ST DECEMBER 1993 AND 3RD TO 5TH JANUARY 1994.**

I. SUMMONS

The Tamil Nadu Legislative Assembly was summoned to meet for the Third Meeting of the Sixth Session on the 30th December, 1993 by the Hon. Speaker under Rule 26(1) of the Tamil Nadu Legislative Assembly Rules and D.O. Letters were sent to Members on the 15th December 1993 in D.O. Letter No. 27411/93-1. TNLAS (BI), dated the 15th December 1993.

II. DURATION OF THE MEETING

The Third Meeting of the Sixth Session of the Tenth Tamil Nadu Legislative Assembly commenced on the 30th December, 1993 and adjourned sine die on the 5th January 1994.

III. SITTINGS OF THE ASSEMBLY

The Tamil Nadu Legislative Assembly met for 5 days during the period from the 30th December 1993, to 5th January 1994 on the following dates:--

30th December 1993, 31st December 1993, 3rd January 1994, 4th January 1994 and 5th January 1994.

In terms of hours, it sat for 19 hours and 54 Minutes.

IV. PROROGATION

The Sixth Session of the Tenth Tamil Nadu Legislative Assembly was prorogued with effect from the 31st January 1994--vide S.O. Ms. No. 11, Legislative Assembly Secretariat, dated the 1st February 1994.

V. OBITUARY REFERENCES

Obituary references were made in the Assembly on the demise of the following former Members of the Assembly on the dates noted against each:

| <i>Serial Number and Name</i> | <i>Constituency</i> | <i>Period in which served as member</i> | <i>Date of demise</i> | <i>Date on which reference was made in the Assembly.</i> |
|---------------------------------------|---------------------|---|---------------------------|--|
| (1) | (2) | (3) | (4) | (5) |
| 1.Thirumathi Alda Milicent Fowler. | Nominated | 1971-1976 | 24th November 1993 | 30th December 1993 |
| 2.ThirumathiSavithiri Shanmugham | Coimbatore-I | 1957-1961 | 24th December 1993. | 31st December 1993. |
| 3. Thiru S. Alagu Thevar | Sivakasi Sattor | 1967-1970 1971-1976 | 29th December 1993 | 31st December 1993. |

All the Members stood in silence for two minutes as a mark of respect to the deceased.

VI. CONDOLENCE RESOLUTION

On the 5th January, 1994 Hon. Thiru R. Muthiah, Speaker placed the following Condolence Resolution before the House:--

"திருக்குறளார்" என அனைவராலும் சிறப்பாகவும் பெருமையாகவும் அழைக்கப்பட்டு வந்த பெருமகனார் திரு. வி. முனுசாமி அவர்கள் தமது 81-வது வயதில் எதிர்பாராத வகையில் 4.1.1994-ஆம் நாளன்று இயற்கை எய்திய செய்தி, தமிழ் அன்பர்கள் அனைவருக்கும் ஆற்றொண்ணா துயரத்தை அளிக்கக்கூடிய துக்கச் செய்தியாகும். அவர் சென்ற 60 ஆண்டு காலமாக, திருக்குறள் நெறி பரப்புப் பணியினை மிகவும் சிறப்பாகவும், செம்மையாகவும் மேற்கொண்டு தமிழ்நாட்டிலும், பிறநாடுகளிலும் விரிவான முறையில் சுற்றுப்பயணங்கள் மேற்கொண்டு குறள் நெறிக் கருத்துக்களை பரப்பி வந்தார். அவர் மிக ஆழ்ந்த குறள் நெறிக் கருத்துக்களை, நகைச்சுவை நயத்தோடு எடுத்துச் சொல்லும் பாங்கு, ஈடு இணையற்ற தன்மை கொண்டதாகும். அவர் எந்த ஒரு கருத்தை எடுத்துச் சொல்லுவதானாலும், எல்லோரையும் சிரிக்கவைத்து, அதன்மூலம் சிந்திக்கவைக்கும் திறன் படைத்தவர். அவர், திருக்குறளுக்கு மிக அருமையானதொரு விளக்கவுரையை சிறந்த ஆராய்ச்சிக் கருத்துக்களோடு வெளியிட்டுள்ளார். அந்தத் திருக்குறள் தெளிவுரை என்றென்றும் அவருடைய நினைவுச் சின்னமாக இருந்து, தமிழ் பெருங்குடி மக்களுக்குப் பலன் அளிக்கக் கூடியதாகும். வள்ளுவரைப் பற்றியும், வள்ளலாரைப்பற்றியும் அவர் அரும்பெரும் கருத்துக்களை எடுத்துச் சொல்லிச் சிறந்த பண்பாட்டு நெறியை நாடெங்கும் நிலைநாட்டியுள்ளார். 1952 பொதுத்தேர்தலில் திண்டிவனம் நாடாளுமன்றத் தொகுதியில் இருந்து தேர்ந்தெடுக்கப்பட்டு நாடாளுமன்ற உறுப்பினராகவும் மிக செவ்வனே பணியாற்றியுள்ளார். 'திருக்குறளார்' என அவர் பெற்ற பட்டத்தை கொண்டே 'திருக்குறள் முனுசாமி' எனத் தமிழக மக்களால் அழைக்கப்பட்ட அவருக்கு, 'தமிழ் மறைக்காவலர்' 'திருக்குறள் கேசரி' 'முப்பால் வித்தகர்' 'நகைச்சுவை இமயம்' 'திருக்குறள் திலகம்', 'குறள் நெறிச்செல்வர்', 'கலைமாணி' ஆகிய சிறப்புப் பட்டங்களும், விருதுகளும் வழங்கப்பட்டிருந்தன.

இவ்வளவு சிறப்புகளுக்கும் உரிய அவருக்கு மேலும் சிறப்புச் சேர்க்கும் வகையில் தமிழக அரசின் "திருவள்ளூர் விருதும்" இவ்வாண்டு வழங்கப்பட அவர் தேர்வு செய்யப்பட்டிருந்தார். தமிழக அரசின் திருக்குறள் நெறி பரப்பு மையத்தின் தலைவராக நியமிக்கப்பட்டு மிகச் செவ்வனே பணியாற்றி வந்தார். இவ்வாறு சிறப்புகளுக்கும் சீரிய பண்புகளுக்கும் இலக்கணமாக திகழ்ந்து மறைந்துள்ள அவரது இழப்பு உள்ளபடியே ஈடு செய்ய முடியாத ஒரு பேரிழப்பாகும். அன்னாரது மறைவு குறித்து இப்பேரவை வருந்துவதுடன், அன்னாரை இழந்து வருந்தும் அவரது குடும்பத்தினர்க்கும், அவரது உற்ற நண்பர்களுக்கும் இப்பேரவை தன் ஆழ்ந்த இரங்கலை தெரிவித்துக் கொள்கிறது.

The above Resolution was adopted nem con and the House stood in silence for two minutes as a mark of respect to the deceased.

VII. QUESTIONS

100 Starred Questions were answered on the floor of the House. Answers to 250 Unstarred Questions were also placed on the Table of the House.

VIII. ADJOURNMENT MOTION

The following notice of Motion for adjournment of business of the House was brought before the House and the Hon. Speaker withheld his consent to raise the same after hearing both the Member and the Hon. Minister for Labour.

| <i>Date</i> (1) | <i>Name of Member</i> (2) | <i>Subject</i> (3) |
|--------------------|------------------------------|---|
| 4th January 1994. | Thiru R. Singaram | Dispute over wage revision between the labourers and owners of the power loom industries in Sankarankoil in Tirunelveli Kattabomman District. |

IX. CALLING ATTENTION STATEMENTS

Six Call Attention Statements were made on the floor of the House by the Hon. Ministers on the following matters of urgent public importance:--

| <i>Serial Number and date on which the statement was made</i> (1) | <i>Name of the Members who called the attention of the Minister</i> (2) | <i>Minister who made the Statement</i> (3) | <i>Subject</i> (4) |
|--|--|---|--|
| 1. 4th January 1994. | Thiru R. Singaram | Hon. Minister for Transport. | Discontinuance of Town Bus Service from Pattukkottai to Palathali Dhurgai Amman Temple. |
| 2. 5th January 1994 | Thiru K. Arjunan | Hon. Minister for Health | Increase in the strength in Medical Colleges in 1993 due to admission of students who have furnished higher marks in their applications instead of their actual marks. |
| 3. Do | Thiru R. Singaram | Hon. Minister for Transport | Discontinuance of few town bus services from Peravurani by the Cholan Transport Corporation Depot in Thanjavur District. |
| 4. Do | Thiru H.M. Raju | Hon. Minister for Public Works. | Damage to the 1.5.K.m. Road at Marapalam in the Nilgiris District. |
| 5. Do | Thiru K. Dharmalingam | Hon. Minister for Public Works | Damage to cause way across palar river due to flood in PalliKonda-Palamaneri Road in North Arcot Ambedkar District. |
| 6. 5th January 1994 | Dr. A. Sridharan | Hon. Minister for Housing and Urban Development | Forest and Environment being affected in Valparai Taluk, Coimbatore District due to conversion of Private Forests and Agricultural lands into residential plots. |

X. LEGISLATIVE BUSINESS

During the period, Sixteen Bills were introduced and all the Sixteen Bills were considered and passed. The details of which are as follows:--

| <i>Serial No (1).</i> | <i>Title of the Bill. (2)</i> | <i>Date of Introduction. (3)</i> | <i>Date of Passing. (4)</i> |
|-------------------------------|--|--|-------------------------------------|
| 1. | The Tamil Nadu Backward Classes, Scheduled Caste and Scheduled Tribes (Reservation) of seats in Educational Institutions and of appointments or post in the Services under the State, Bill, 1993. (L.A. Bill No. 41 of 1993) | 30th December 1993 | 31st December 1993 |
| 2. | The Tamil Nadu Agricultural Produce Marketing (Regulation) Amendment Bill, 1993 (L.A. Bill No. 42 of 1993) | Do | 4th January 1994 |
| 3. | The Tamil Nadu Co-operative Societies (Appointment of Special Officers) Amendment Bill, 1993 (L.A. Bill No. 43 of 1993) | Do | Do |
| 4. | The Tamil Nadu Palm Products Development Board Bill, 1993 (L.A. Bill No. 44 of 1993) | 30th December 1993 | 4th January 1994 |
| 5. | The Tamil Nadu Motor Vehicles Taxation Amendment) Bill, 1993 (L.A. Bill No. 45 of 1993) | 31st December 1993 | Do |
| 6. | The Tamil Nadu Cinemas (Regulation) Amendment Bills, 1993 (L.A. Bill No. 46 of 1993) | Do | Do |
| 7. | The Tamil Nadu Exhibition of Films on Television Screen through Video Cassette Records and Cable Television Network (Regulation) Amendment Bill, 1993. (L.A. Bill No. 47 of 1993) | Do | Do |
| 8. | The Tamil Nadu Tax on Professions Trades, Callings and Employments (Amendment and Special Provision) Bill, 1993 (L.A. Bill No. 48 of 1993) | Do | Do |

| <i>Serial No (1).</i> | <i>Title of the Bill. (2)</i> | <i>Date of Introduction. (3)</i> | <i>Date of Passing. (4)</i> |
|-----------------------|---|----------------------------------|-----------------------------|
| 9. | The Tamil Nadu Labour Welfare Fund (Amendment) Bill, 1993 (L.A. Bill No. 49 of 1993) | Do | Do |
| 10. | The Tamil Nadu Hindu Religious and Charitable Endowments (Amendment) Bill, 1993 (L.A. Bill No. 50 of 1993) | Do | Do |
| 11. | The Tamil Nadu Hindu Religious and Charitable Endowments (Second Amendment) Bill, 1993 (L.A. Bill No. 51 of 1993) | Do | Do |
| 12. | The Prisoners (Tamil Nadu Amendment) Bill, 1994 (L.A. Bill No. 1 of 1994) | 3rd January 1994 | Do |
| 13. | The Tamil Nadu Prevention of Begging (Amendment) Bill, 1994 (L.A. Bill No. 2 of 1994) | Do | 4th January 1994 |
| 14. | The Tamil Nadu Open Places (prevention of Disfigurement) Amendment Bill, 1994 (L.A. Bill No. 3 of 1994) | Do | Do |
| 15. | The Madras University and Annamalai University Bill, 1994 (L.A. Bill No.4 of 1994) | 4th January 1994 | 5th January 1994 |
| 16. | The Tamil Universities Bill, 1994 (L.A. Bill No. 5 of 1994) | Do | Do |

XI. GOVERNMENT RESOLUTION

On the 4th January 1994, The Hon. Thiru T.M. Selvaganapathy, Minister for Local Administration, moved the following Resolution:--

"That in pursuance of sub-section (1) of section 4-B of the Tamil Nadu District Municipalities Act, 1920 (Tamil Nadu Act V of 1920), the Assembly do resolve that the existing Avadi Township in Chengalpattu-M.G.R. District, be declared to be a municipality."

The Resolution was put and carried on the 4th January 1994.

XII GOVERNMENT MOTIONS

(1) White paper on natural calamities caused by Cyclone and heavy rain in Tamil Nadu during November and December 1993 and on the relief measures taken by the Government.

On the 3rd January 1994, Honourable Thiru S. D. Somasundaram, Minister for Revenue moved the following motion:--

"That the White Paper on natural Calamities caused by Cyclone and heavy rain in Tamil Nadu during November and December, 1993 and on the relief measures taken by the Government be taken up for discussion".

The above motion was discussed on the 3rd and 4th January 1994, Twenty-nine members took part in the discussion.

The Hon. Minister for Revenue replied to the debate, on the 4th January, 1994.

The motion was talked out.

(2) On the 5th January 1994, Hon. Dr. V.R. Nedunchezhiyan, Minister for Finance (Leader of the House) moved the following motion:--

"That under Rule 25 (1) of the Tamil Nadu Legislative Assembly Rules, the House be adjourned sine die."

The motion was put to vote and carried *nem con*.

XIII. NAMING AND WITHDRAWAL OF MEMBERS

(1) On the 31st December, 1993 Hon. Speaker named Thiru R. Thamaraiikkani, to withdraw from the House for often disturbing the proceedings of the House. When he refused to do so, the Marshal was called in and the Member was removed from the House.

(2) On the 4th January, 1994, Hon. Speaker named Thiru S. R. Balasubramoniyam, Leader of Opposition, Thiru S. Daniel Raj, Thiru Andi Ambalam and other Congress Members present in the House then (except Thiruvalargal R. Singaram, K. Selvaraj, Thiru Appu Natesan, Thiru Sanjay Ramasamy, K.K. Chinnappan and Thirumathi Zeenath Sheriffudeen) to withdraw from the House for persistently defying the chair and disturbing the proceedings and when they refused to do so, the Marshal and Watch and Ward were called in and the Members were removed from the House.

(3) On the 4th January, 1994, Hon. Speaker named Thiru S. Thirunavukkarasu for continuously obstructing the proceedings of the House and asked him to withdraw from the House. When he refused to do so, the Marshal was called in and the Member was evicted from the House.

(4) On the 5th January, 1994, Hon. Speaker named Thiru S. Thirunavukkarasu for his highly indecent behaviour inside the House and asked him to withdraw from the House. When he refused to do so, the Marshal was called in and the Member was removed from the House.

Thereafter, Hon. Speaker announced that as the Member was named for the second time in the same session the Member should absent himself for the remainder of the session under Rule 120 of the Assembly Rules.

XIV. NAMING AND SUSPENSION OF MEMBER

On the 4th January, 1994, Hon. Speaker condemned in strongest term the disorderly conduct and cantankerous (adavadithanam) behaviour of Thiru P.V. Rajendran who threw the Agenda papers at his party colleague, Thiru Appu Natesan, while being evicted out of the House after having been named. The Hon. Speaker said that severe action could be taken if the House adopted a motion. Thereupon, Hon. Dr. V.R. Nedunchezhiyan, Leader of the House moved a motion under Rule 121 (2) of the Assembly Rules which was adopted by the House and Thiru P.V. Rajendran was suspended from the service of the House for the remainder of the session.

XV. PRESENTATION OF COMMITTEE REPORTS

During the period, Five Reports were presented to the House by the Committees of Legislature as detailed below:--

| <i>Serial Number</i> (1) | <i>Name of Report</i> (2) | <i>Date of Presentation</i> (3) |
|-----------------------------|--|------------------------------------|
| 1. | One Hundred and Forty Fifth Report of the Committee on Public Undertakings 1993-94 | 31st December 1993. |
| 2. | One Hundred and Forty Sixth Report of the Committee on Public Undertakings 1993-94 | Do |
| 3. | One Hundred and Forty Seventh Report of the Committee on Public Undertakings 1993-94 | Do |
| 4. | Thirty-Sixth Report of the Committee on Papers laid on the Table, 1993-94 | 5th January 1994 |
| 5. | Thirty-Seventh Report of the Committee on Papers laid on the Table, 1993-94 | Do |

XVI. PAPER LAID ON THE TABLE OF THE HOUSE

During the period, 45 papers were laid on the Table of the House, the details of which are given below:--

| | | | |
|----|---|----|------|
| A. | Statutory Rules and Orders | .. | 35 |
| B. | Reports, Notifications and Other Papers | .. | 10 |
| | | | ---- |
| | Total | .. | 45 |
| | | | ---- |
